

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 192/MP/2016
alongwith I.A No. 68/ 2017**

- Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW (2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
- Date of hearing : 14.9.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Jaiprakash Power Venture Limited (JPVL).
- Respondents : Western Regional Load Despatch Centre and Others
- Parties present : Shri Avijeet Lala, Advocate, JPVL
Ms. Molshree Bhatnagar, Advocate, JPVL
Shri Sanjiv K. Goel, JPVL
Shri Alok Shankar, Advocate, MPPMCL
Shri Mohan Sahu, SLDC & MPPMCL
Shri Vishal Anand, Advocate, MPL
Shri Ashok Rajan, POSOCO
Ms. Pragya Singh, POSOCO

Record of Proceedings

Learned counsel for Maithon Power Limited (MPL) submitted that MPL has filed the Interlocutory Application (IA) seeking impleadment as a party to the present petition. Learned counsel further submitted that the Commission vide order dated 31.8.2017 in Petition No. 28/MP/2016 filed by MPL held that since, the prayers of MPL and issues raised in the said petition are similar to the instant petition, the interim direction made in the instant petition shall be made applicable to MPL. Since, any decision taken in the present petition will have a direct impact and bearing on MPL, MPL should be impleaded as a party to the present petition.

2. Learned counsel for the petitioner objected to the impleadment of MPL in the present petition and submitted that as per the Commission's directions dated 31.8.2017 in Petition No. 28/MP/2016, any interim direction made in the instant case shall be made applicable to MPL. Therefore, MPL may take benefit of the directions made in the present petition and there is no need for impleadment of MPL as a party to the present petition. Learned counsel for the petitioner further submitted that the petitioner is in the process of filing the data in order to facilitate the DC in respective monthly REAs issued by RPCs.

3. The Commission declined to implead MPL in Petition No. 192/MP/2016. However, keeping in view the directions of the Commission in its order dated 31.8.2017 in Petition No. 28/MP/2016, the Commission permitted MPL to make its submissions in the present petition and also sought the assistance of ERPC and ERLDC in the matter. The Commission directed MPL to file its submissions including data confined to its case by 30.9.2017 and serve copies thereof on ERPC and ERLDC, who may file their response, if any, by 15.10.2017. Accordingly, IA filed by MPL was disposed of.

4. The Commission directed the petitioner to file on affidavit, the data by 30.9.2017 with an advance copy to the respondents. The Commission directed WRLDC and MPSLDC to forward the data received from the petitioner to RPCs, who may, file their response to the same by 15.10.2017. The Commission directed the parties that due date of filing the information and response should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 14.11.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)